

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

233. CP/118(MB)2021

**IN THE MATTER OF**

Bahirji A Ghorpade

... Petitioner

Vs

Skf India Limited

...Respondent

Section 59 of Companies Act, 2013

**Order Delivered on 08.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

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**ORDER**

Adjourned to **12.06.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/